# Directorate General of Foreign Trade <u>Udyog Bhawan</u> DES-V Section

## Minutes of NC-V Meeting held on 25.02.2010

The Meeting No. 48/AM-10 for the licensing year 2009-10 to consider the cases under Duty Exemption Schemes (Chapter-4) held on 25.02.2010 in Room No. 213 of DGFT under the Chairmanship of Shri A.K.Singh, Jt. DGFT. The following officers were present: -

SI. No	Name of the representatives & their designation	Department
1.	Sh. Shaish Kumar, Industrial Advisor	DIPP
2.	Sh. Ashok Kumar Arora, Dy.DGFT	DGFT
3.	Sh. R.A.Lal, Director	R.O, TC, Noida
4.	Sh. Kuldeep Singh, Asstt. Director	MSME
5.	Sh. Pradip Kumar, F.T.D.O	DGFT

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#### (TEXTILES AND LEATHER ITEMS)

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MEETING NUMBER

: 48/84-ALC3/2009 **MEETING DATE** : 25.02.2010

Case No.:3/36/84-ALC3/2009	Party Name:MACCAFERRI	Meet No/Date:48/84-ALC3/2009	Status:
	ENVIRONMENTAL SOLUTIONS PVT.	25.02.2010	Deferred

		LTD.		
	HQ File :01/84/050/00176/AM10/			Defer Date: 11.03.2010
	Decision: The Committee consider from applicant firm is still awaited	i e		ll.

				Meet No/Date:48/84-ALC3/2009 25.02.2010	Status: Deferred
	2	HQ File :01/84/050/00268/AM10/		Lic.No/Date:3110040806 24.11.2009	Defer Date:08.04.2010
$\parallel$		Decisions The Committee consid		d desided that a tacus Name	as Cananaitta a

Decision: The Committee considered the case as per agenda and decided that a team Norms Committee comprising officers of DGFT, DIPP, DC (MSME) and R.O of TC, Noida will visit the unit of applicant firm to study the manufacturing process for taking final view in the matter. Firm may be informed accordingly.

	5	Meet No/Date:48/84-ALC3/2009 25.02.2010	Status: Rejected
HQ File :01/84/050/00239/AM10/		Lic.No/Date:0710069324 08.01.2010	

on 11.03.2010.

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that firm have failed to furnish information/documents called for by DGFT vide letter dated 09.02.2010. The Committee was therefore constrained to reject the case.

RLA may take suitable consequential action accordingly.

Case No.:5/48/84-ALC3/2009	-	25.02.2010	Status: Approved
HQ File :01/84/050/00264/AM10/		Lic.No/Date:0310555449 15.01.2010	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and in consultation with the representative of technical authorities present in the meeting decided to ratify the Advance authorization issued in this case as detailed below:-

Export item	Export	Import item	Quantity allowed
	Qty.		
Printed Cable Tie Tapes	78000	Knit loop fabric	Net to net with
(size-20 MM) made out of	Mtrs.	laminated with nylon	accountability
knit loop fabric laminated		sheet, GSM-480+/-	clause.
with nylon sheet, GSM-		10%	
480+/-10%			

The GSM shall match on both side of export and import.

The Regional Authority shall be advised to take necessary action subject to compliance of other usual conditions.

Case No.:2/44/84-ALC3/2009

Party Name: M.M.EXPORTS (INDIA)

Meet No/Date:48/84-ALC3/2009

||Status:

		25.02.2010	Deferred
5	HQ File :01/84/050/00235/AM10/	Lic.No/Date:0510256548 18.01.2010	Defer Date: 25.03.2010

Decision: The Committee considered the case as per agenda alongwith other relevant papers and handed over the relevant details to DC (MSME) for their examination and comments. It was therefore decided to defer the case for re-listing on 25.03.2010.

Case No.:11/44/84-ALC3/2009	Party Name:BOMBAY RAYON FASHIONS LIMITED	25.02.2010	Status: Approved
HQ File :01/84/050/00244/AM10/		Lic.No/Date:0310556438 21.01.2010	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the sketch submitted. It was observed that firm have not given calculation sheet and justification for higher wastage asked for. Therefore, Committee in consultation with the representative of technical authorities present in the meeting decided to ratify the Advance authorization issued in this case taking cue from SION, J-272 and considering with hood by allowing the item of import @ 3.15 Sg mtrs./Pc as detailed below:-

		<u> </u>	
Export item	Export	Import item	Quantity allowed
	Qty.		
Men's Full Sleeve Shirts		100% cotton Y/D	32602.50 Sq mtrs.
with hood made from	Pcs	fabrics, GSM-175+/-	
100% cotton Y/D fabrics,		10%	
GSM-175+/-10% (Style No.			
3D0479)			

The GSM shall match on both side of export and import.

The Regional Authority shall be advised to take necessary action subject to compliance of other usual conditions.

Case No.:8/48/84-ALC3/2009	3	25.02.2010	Status: Approved
HQ File :01/84/050/00267/AM10/		Lic.No/Date:3010065120 28.01.2010	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and after deliberations in consultation with the representative of technical authorities present in the meeting decided to

ratify the Advance authorization issued in this case as detailed below:-

Export item	Import item	Quantity allowed
Acrylic dyed yarn	(i) Acrylic Fibre (1 –3 D)	610500 Kgs
·	(ii) Cationic Dyes	11000 Kgs
system)	(iii)Chemical Retarder/Lev.Agent/Softner	35200 Kgs.

Dyes and Chemicals mentioned in items of import at S.No. 2 and 3 shall be restricted to 14% of FOB value within the overall CIF value of the licence in terms of General Note for Textiles at S.No.5. The Regional Authority shall be advised to take necessary action subject to compliance of other usual conditions.

Case No.:6/48/84-ALC3/2009	Party Name: VERSATILE ENTERPRISES	Meet No/Date:48/84-ALC3/2009	Status:
	PVT.LTD;	25.02.2010	Approved

HQ File :01/84/050/00265/AM10/	RLA File :30/24/040/00030/AM10/	Lic.No/Date:3010065247 04.02.2010	
		01.02.2010	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and after deliberations in consultation with the representative of technical authorities present in the meeting decided to ratify the Advance authorization issued in this case with nil wastage as detailed below:-

Export item	Import item	Quantity allowed
Fusible Interlining material (parts	Ethylene Vinyl	9600 Kgs
of foot wear) cotton fabric	Acetat	
coated with EVA containing 40		
gm per sq mtrs.		

The Regional Authority shall be advised to take necessary action subject to compliance of other usual conditions.

Case No.:7/48/84-ALC3/2009	Party Name: AUGUSTAN KNITWEAR PVT LTD	Meet No/Date:48/84-ALC3/2009 25.02.2010	Status: Rejected
HQ File :01/84/050/00266/AM10/		Lic.No/Date:3210042762 05.02.2010	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that applicant firm have neither forwarded calculation sheet nor CAD/CAM/Laymarker/Measurement/Style No. in terms of Policy Circular No. 34/(RE-07)/2004-2009 dated: 24<sup>th</sup> March, 2008., in absence of which it is not possible to compute the requirement of inputs more than the Qty. higher than that of norms fixed for the export product. Therefore, Committee was constrained to reject the request of firm.

RLA may take suitable consequential action accordingly.

Case No.:1/48/84-ALC3/2009			Status: Approved	
HQ File :01/84/050/00260/AM10/	RLA File :03/94/040/00966/AM10/	Lic.No/Date:0310560054 12.02.2010		
deliberations in consultation with tadvise R.A to finalize the case as	Decision: The Committee considered the case as per agenda alongwith other relevant papers and after deliberations in consultation with the representatives of technical authorities present in the meeting decided to advise R.A to finalize the case as per relevant Packing Policy.  The Regional Authority shall be advised to take necessary action subject to compliance of other usual conditions.			

		Status: Deferred
HQ File :01/84/050/00261/AM10/		Defer Date: 25.03.2010

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that copy of application has not been received in this case. It was decided to await and defer the case for relisting on 25.03.2010.

HQ File :01/84/050/00262/AM10/ RLA File :04/24/040/00296/AM10/ Lic.No/Date:0410111592 Defe	
	er e:25.03.2010

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that copy of application has not been received in this case. It was decided to await and defer the case for relisting on 25.03.2010.

13	Case No.:4/48/84-ALC3/2009		Meet No/Date:48/84-ALC3/2009 25.02.2010	Status: Deferred
	HQ File :01/84/050/00263/AM10/	RLA File :04/24/040/00297/AM10/	Lic.No/Date:0410111602 16.02.2010	Defer Date: 25.03.2010
	Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that copy of application has not been received in this case. It was decided to await and defer the case for relisting on 25.03.2010.			

	II I			Status: Deferred
14	HQ File :01/84/050/00269/AM10/	RLA File :31/24/040/00227/AM10/	1	Defer Date: 25.03.2010

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that copy of application has not been received in this case. It was decided to await and defer the case for relisting on 25.03.2010.

#### Manually generated agenda cases

Case No. 679	M/s Textrade International (P) Ltd., Mumbai
NC48/10 dt. 25.02.2010	F.NO.1/84/50/440/AM08 -DES-V
Re-fixation of input output	ut norms in respect of Advance Authorization No.
0310350200 dt. 04.10.20	005 – under Para 4.7 of HBP (Vol1) 2004-2009.

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that this case cleared by ALC in its meeting held on 27.07.2006 and subsequently, the width of fabric was also amended from 60" to 90" by NC in its meeting held on 21.08.2008 without change in weight of import item allowed in Kg. Now, firm have requested for amendment in the Qty. of import item due to amendment of width of fabric from 60" to 90". The Committee after deliberations in consultation with the representatives of technical authorities present in the meeting felt that due to change of width of fabric, the total weight of GSM do not change. Hence, it was decided to maintain status quo in this case.

Firm may be informed accordingly.

Case No. 680	M/s SRG Apparels Pvt. Ltd., Tirupur
NC48/10 dt. 25.02.2010	F.NO.1/84/50/63/AM07 -DES-V
Re-fixation of input output	ut norms in respect of Advance Authorization No.

3210032506 dt. 15.05.2006 – under Para 4.7 of HBP (Vol1) 2004-2009.

Decision: The Committee considered the case as per agenda alongwith other relevant papers and heard Sh. K.T.I.Babukumar, Manager (Shipping), who appeared for personal hearing in this case. It was observed that however, there are total 4 export items in this case but two items are more or less same. The Style No. of these two different products are C2418 & C2378. The Committee after deliberations in consultation with the representatives of technical authorities present in the meeting felt that quantitative requirement of fabric against both the different style No. of export items as asked by the firm i.e @ 1.515 Sq mtrs/Pc and @ 1.495 Sq mtrs/Pc respectively is justified. Hence, Committee decided to ratify the Advance authorization issued in this case as applied by the firm.

The GSM should match in both import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions. They may also monitor the Style No. mentioned in this case on the export side.

Case No. 681	M/s Ginni Filaments Ltd., Noida
NC48/10 dt. 25.02.2010	F.NO.1/84/162/487/AM10 -DES-V
Request for fixation of DEPB rate for Non-Woven fabric – Ref. from PC-IV(B)	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and heard Sh. S.Singhvi, Director (Finance) and Sh. Ashok Gupta, Sr. Manager of the firm, who appeared for personal hearing in this case alongwith relevant details. The Committee also perused the SRTEPC letter dated 9<sup>th</sup> December, 2009 addressed to DGFT informing that total exports of Non-woven fabrics from our Country during the period from April 08 to February, 2009 was Rs. 76.40 crores, out of which, exports by M/s Ginni Filaments Ltd. was to the tune of Rs. 73.40 crores accounting for a share of over 90% of the total exports in the Country. It was also observed that export item i.e Non-woven fabrics is covered under SION, J-370. The following details submitted by the firm were also went through:-

Details of Average Export of Non Woven from 01.04.2008 to 31.03.2009

**Quantity of** 

Per unit

S No. Item(s) of Export	Shippir	ıg Bill	Export	FOB Value	FOB Value
	No.	Date	Kg/Mt. etc.	(in Rs.)	(in Rs.)
Non Woven					
01- Fabrics	62291801	8/04/2008	8972.18	1075741.92	119.90
02-	62473652	4/04/2008	8688.00	1124686.55	129.45
03-	62835780	7/5/2008	8938.35	1069917.70	119.70
04-	62730010	4/5/2008	9576.72	1235067.89	128.97
05-	64223042	4/6/2008	9732.20	1193640.13	122.65
06-	64384242	8/6/2008	8755.20	1124738.70	128.47
07-	64628560	7/07/2008	9382.40	1246188.83	132.82
08-	65245142	8/07/2008	9688.16	1286550.00	132.80
09-	65651850	9/08/2008	9397.80	1374818.54	146.29
10-	66278420	1/09/2008	23990.60	3405789.37	141.96
11-	66502270	9/09/2008	8499.20	1300909.01	153.06
12-	67314830	7/10/2008	8413.20	1201944.60	142.86
13-	67664662	0/10/2008	8458.42	1228510.39	145.24
14-	67957283	1/10/2008	8818.20	1353530.13	153.49
15-	68310221	4/11/2008	9062.40	1090343.17	120.32
16-	68791660	1/12/2008	8448.00	1340156.18	158.64
17-	68920330	5/12/2008	9247.20	1348130.94	145.79
18-	69503322	6/12/2008	9073.80	938967.04	103.48
19-	70033721	5/01/2009	9138.27	1185551.26	129.73
20-	70555380	3/02/2009	8597.00	1150246.33	133.80
21-	70682730	6/2/2009	8639.30	1130473.96	130.85
22-	71367990	3/03/2009	8937.20	1037520.04	116.09
23-	71836611	9/03/2009	8614.60	1179230.36	136.89
24-	7184078 1	9/03/2009	8066.87	936483.21	116.09
		•	229135.27	30559136.25	128.53

Average FOB value = 128.53/kg

Details of Import effected during the past 12 months of input allowed under Standard Input Output Norms (HBP v2) (01.04.08 to 31.03.09)

S No	o. Item(s) of Import	Bill of Entry	Quantity of Import	CIF Value	Per unit CIF Value
		No. Date	Kg/Mt. etc.	(in Rs.)	(in Rs.)
01-	Viscose (without	876326 18/06/2008	23122.08	2312023.02	99.99
	duty) under adv. Lic		26480.23	2647811.16	99.99
02-		862620 0'7/6/2008	49444.07	5263667.24	106.46
03-		874734 17/6/2008	18120.96	1847017.74	101.29
			18137.49	1837055.18	101.29
			18099.23	1833180.49	101.29
			18118.79	1835161.80	101.29
			18201.59	1843547.76	101.29
04-		937265 31/07/2008	49619.40	5294588.54	106.70
05-		976693 26/08/2008	99147.81	9494748.27	95.74
06-		609522 18/09/2008	49517.51	4549421.19	91.88
07-		62698230/09/2008	49508.47	4548590.81	91.88
-80		626983 30/09/2008	99242.28	9117884.56	91.88
09-		66330631/10/2008	49819.32	5641664.35	113.24
10-		669265 04/11/2008	99350.52	11266348.97	113.40
11-		686079 18/11/2008	49752.04	5265755.71	105.84
12-		694437 25/11/2008	49699.73	5134976.28	103.32
13-		694494 25/11/2008	49536.65	5492623.75	110.88
14-		753181 19/01/2009	49738.41	4435174.09	89.17
15-		762882 28/01/2009	31863.00	2610854.22	81.94
16-		812464 13/03/2009	74863.60	5836740.57	77.97
			916519.58	92272095.13	100.68
	Viscose (with Duty)				
17-	· • • • • • • • • • • • • • • • • • • •	910033 12/07/2008	99680.53	9990381.02	100.22
18-		723608 22/12/2008	24421.00	2270237.21	92.96
19-		725070 23/12/2008	49801.44	4629666.17	92.96
20-		76307228/01/2009	49912.87	4089860.62	81.94
*		76288228/01/2009	18013.82	1476052.41	81.94
21-		783744 16/02/2009	49998.53	4181877.00	83.64

22-		792879 24/02/2009	49741.65	4160391.85	83.64
23-		792880 24/02/2009	49943.16	4177245.80	83.64
		_	391513.00	34975712.08	89.33
		GRAND TOTAL	1308032.58	127247807.21	97.28
	Polyester				
24-	(without duty) under adv.	92471422/07/2008	103471.00	6593172.34	63.72
25-	Lic	957810 13/08/2008	96000.00	6739920.00	70.21
26-		944177 05/08/2008	103356.00	6640674.68	64.25
			302827.00	19973767.01	65.96

Based on the above details, following are the relevant inputs for calculation of DEPB rate: -

Average composition 70% Polyester + 30% Viscose.

FOB value per unit of export product (Kg.) – Rs. 128.53 Kg.

CIF value per unit of Polyester – Rs. 65.96/Kg

CIF value per unit of Viscose - Rs. 97.28/Kg

CIF value of each of the input allowed for import in SION (in Rs.)

1.17 Kgx 70% x 65.96 = 54.02Polyester-

CIF value of each of the input allowed for import in SION (in Rs.)

Viscose - 1.17 Kgx 30% x 97.28 = 34.15

CIF value of inputs = 98.17

FOB value of export item = 128.53 Kg.

Value Addition (V.A) work out to 31%, Norms Committee recommends higher side i.e 35% V.A in this case.

Export product	SION No.	Value Addition
Non-woven fabrics	J-370	35%

In view of the above, Committee decided to recommend the case alongwith all relevant documents to DEPB Committee for fixation of DEPB rate of this product.

Case No. 682	M/s Nav Engineers (P) Ltd., Noida		
NC48/10 dt. 25.02.2010 F.NO.1/84/50/44/AM09 -DES-V			
Re-fixation of input output norms in respect of Advance Authorization No.			
0510217778 dt. 12.03.2	009 – under Para 4.7 of HBP (Vol1) 2004-2009.		

Decision: The Committee considered the case as per agenda alongwith other relevant papers and heard Sh. Navin K.Gupta, Managing Director of the firm, who appeared for personal hearing alongwith sample of export/import item in this case. The Committee felt that in order to assess the actual quantitative requirement of printing lnk involved in this process, it was decided that a team comprising officers of DGFT, DIPP, DC (MSME) and R.O of TC, Noida will visit the unit of the applicant firm for study the manufacturing process and submit its report to Committee for taking final view in this case. Hence, case stands deferred for re-listing on 08.04.2010.

Case No. 683	M/s Kitex Garments Ltd., Kochi
NC48/10 dt. 25.02.2010	F.NO.1/84/162/173/AM10 -DES-V
Re-fixation of input output	ut norms in respect of Advance Authorization No.

1010034423 dt. 09.07.2009 – under Para 4.7 of HBP (Vol1) 2004-2009.

Decision: The Committee considered the case as per agenda and in consultation with the representatives of technical authorities present in the meeting decided to ratify the Advance authorization issued in this case as per written comments of DC (MSME) conveyed vide their U.O No. 37(5)/66/2009-10/Hosy. dated 24.02.2010 as detailed below: -

Export item	Import item	Quantity allowed per piece of export item
Infantwear Blanket sleeper boys/girls	100% Polyester fleece fabric, GSM-175-185	0.140 Kg
(Style No. G8G21)	100% Polyester spun fabric, GSM-165-175	0.007 Kg
	100% Polyester 1x1 fabric, GSM-185-195	0.013 Kg
	Snap Fastners	Net to net with accountability clause.
	Polyester Sewing thread	215 Mtrs.
	Polyester embroidery thread	22 Mtrs.
	Zipper	Net to net with accountability clause.

The GSM should match in both import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

Case No. 684	M/s Meridian Apparels Ltd., Chennai	
NC48/10 dt. 25.02.20	IO F.NO.1/84/50/96/AM10 -DES-V	
Re-fixation of input output norms in respect of Advance Authorization No.		
0410106949 dt. 18	.08.2009 – under Para 4.7 of HBP (Vol1) 2004-2009.	

Decision: The Committee considered the case as per agenda and in consultation with the representatives of technical authorities present in the meeting decided to ratify the Advance authorization issued in this case as per written comments of DC (MSME) conveyed vide their U.O No. 37(5)/66/2009-10/Hosy. dated 24.02.2010 as detailed below: -

Export item	Import item	Quantity allowed/Pc
Lady Tank Top made out of 95%	95% Viscose 5%	1.00 Sq mtrs.
Viscose 5% Spandex jersey	Spandex jersey	
knitted fabric, GSM-180+/-10%	knitted fabric, GSM-	
(Style No. TEE 0850, TEE 0541)	180+/-10%	
Lady Yoga Pant made out of 95%	95% Viscose 5%	1.82 Sq mtrs.
Viscose 5% Spandex jersey	Spandex jersey	
knitted fabric, GSM-205+/-10%	knitted fabric, GSM-	
(Style No. SDE 0005)	205+/-10%	
Lady ¾ Pant made out of 95%	95% Viscose 5%	1.63 Sq mtrs.
Viscose 5% Spandex jersey	Spandex jersey	

knitted fabric, GSM-200+/-10% (Style No. SDE 0040)	knitted fabric, GSM- 200+/-10%	
Lady Bermuda made out of 95%	95% Viscose 5%	1.59 Sq mtrs.
Viscose 5% Spandex jersey	Spandex jersey	
knitted fabric, GSM-205+/-10%	knitted fabric, GSM-	
(Style No. SDE 0061)	205+/-10%	

The GSM should match in both import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

## **Outside agenda case**

Case No. 1	M/s Precise Seamless Apparels (Pvt) Ltd., New Delhi		
NC48/10 dt. 25.02.2010 F.NO.1/84/50/440/AM08 -DES-V			
Fixation of input output norms in respect of Advance Authorization No.			
0510248399 dt. 26.08.2009 – under Para 4.7 of HBP (Vol1) 2004-2009.			

Decision: The Committee considered the case as per agenda alongwith other relevant papers and perused the report of Norms Committee team of officers, who had visited the unit of the applicant firm to study the manufacturing process. The report of NC team has been taken on record. It was also observed that since 'Polyester' used in the export item procured indigenously, hence description of export item has been amended accordingly in this case. The committee after deliberations felt that the claim of 25% wastage for Nylon Yarn by applicant firm is justified in this case. Accordingly, Committee decided to ratify the input output norms against the advance authorization issued in this case as detailed below: -

Export item	Export	Import item	Qty. allowed per
	Qty.		piece of export

			item
Sports Bra made	220000	Nylon Yarn 66, 33/34/2	0.086 kgs.
out of Nylon/	Pcs.	Nylon Yarn 66, 44/34/2	0.0069 kgs.
spandex yarn		CR Nylon Yarn 66, 22/22/14/Z Twist	0.016 kgs.
		CR Nylon Yarn 66, 22/22/14/S Twist	0.016 kgs.)
		Metal Adjusters	6.06 pieces
		Brushed Elastic (width 15mm)	0.50 mtrs.
		Folded Elastic (width 16mm)	2.54 mtrs.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

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